

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-830(PB)/2018

IN THE MATTER OF:

Rachana Agarwal

.... Applicant/petitioner

Vs.

Keltech Infrastructure Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

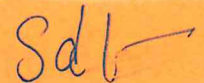
PRESENTS:-

For the Petitioner/Applicant: -

For the Respondent(s): -

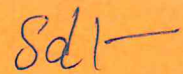
ORDER

Even on second call counsel for the applicant has failed to appear in support of the application accordingly. Therefore, the application is dismissed in default.



(M.M.KUMAR)

PRESIDENT



(S. K. MOHAPATRA)

MEMBER (TECHNICAL)